BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE THIRTEENTH ~~SEPTEMBER~~ OCTOBER 1986

Present: Hon'ble Mr Justice K.S. Puttaswamy   Vice-Chairman

Hon'ble Mr L.H.A. Rego   Member(A)

Application No. 26/1986(F)

S.N. Sanaulla
Driver,
National Aeronautics Laboratory,
Bangalore 17.   ...   Applicant

(Shri M.Raghavendra Achar ... Advocate)

Vs.

The Director,
National Aeronautics Laboratory,
Bangalore 17.

Director General,
Council of Scientific
and National Research   ...   Respondents

(Shri S.S. Ramadas   .... Advocate)

The application has come up for hearing before
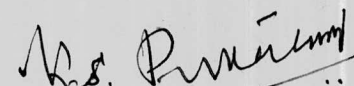Court today, Vice-Chairman made the following:

ORDER

In this application made under Section 19 of
the Administrative Tribunals Act of 1985 (Act), the
applicant has challenged the order dated 19.11.84
(Annexure A) of the Director, National Aeronautical
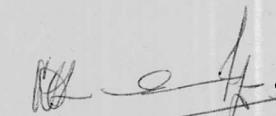Laboratory removing him from service as a measure
of penalty.

2.   In their reply filed, the respondents have

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asserted that the National Aeronautical Laboratory
is a constituent unit of the Council for Scientific
and Industrial Research, a society registered under
the Societies Registration Act of 1860. We have no
reason to disbelieve this assertion of the
respondents. Even otherwise, the evidence produced
by the respondents before us further establishes
their said plea.

3.   In notification No. A-11019/16/86-AT dated
2.5.1986, Government of India had conferred powers
on the Tribunal to adjudicate service matters of
certain organisations named therein under the Act
and the Council for Scientific and Industrial
Research is not one of them. In this view, this
application made by the applicant, challenging an
order of a society is not maintainable before this
Tribunal. We, therefore reject this application
as not maintainable. This however does not
preclude the applicant from pursuing his legal
remedies before an appropriate forum. But in
the circumstances of the case, we direct the
parties to bear their own costs.

Vice-Chairman   Member(AM)(R)

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